

9
CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O. A. NO. 186 OF 2013
Cuttack, this the 9th day of April, 2013

CORAM
HON'BLE SHRI A.K. PATNAIK, MEMBER (JUDL.)
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)

.....

Kulamani Patra,
aged about 34 years,
W/o. Late Srihari Patra,
Resident of
Vill/Po.- Nandapada,
Via- Lahunipara,
Dist-Sundargarh, Odisha-770040,
Ex-GDSMD, Gopna B.O.

...Applicant

(Advocate(s) : Mr. P.K.Padhi)

VERSUS

Union of India Represented through

1. Secretary-cum-Director General of Posts,
Dak Bhawan,
Sansad Marg,
New Delhi-110116.
2. Director of Postal Services,
Sambalpur Region,
At/PO/Dist- Sambalpur,
Odisha-768001.
3. Senior Superintendent of Post Offices,
Sundargarh Division,
At/PO/Dist- Sundargarh,
Odisha-770001.

... Respondents

(Advocate: Ms. S.Mohapatra)



ORDER

SHRI A.K. PATNAIK, MEMBER (JUDL.) :

5

Heard Sri P.K.Padhi, Ld. Counsel for the applicant, and Ms. S.Mohapatra, Ld. Addl. Central Govt. Standing Counsel representing the Respondents, on whom a copy of this O.A. has already been served.

2. The applicant has filed this O.A. with a prayer to quash Annexure-A/1, i.e. punishment order issued by the Disciplinary Authority, i.e. Sr. Supd. of Post Offices, Sundargarh Division (Respondent No.3), with further direction to dispose of the appeal made by the applicant to Appellate Authority, i.e. the Director of Postal Services, Sambalpur Region (Respondent No.2), within a specific time frame.

3. Mr. Padhi, Ld. Counsel for the applicant, submitted that he has already made an appeal on 13.12.2012 and almost four months is going to be completed but till date no response has been received by the applicant. Mr. Padhi further submitted that he will be satisfied if a specific time frame is granted to Respondent No.2 to consider the appeal and dispose of it.

4. Ms. Mohapatra, Ld. ACGSC, is not in a position to apprise this Tribunal regarding status of the said appeal filed before Respondent No.2.




5. Accordingly, without entering into the merit of this case, we dispose of this O.A. with direction to Respondent No.2 to consider the appeal, if it is still pending, and communicate the result thereof to the applicant by way of reasoned and speaking order within two months from the date of receipt of this order.

6. Copy of this order, along with paper book, be sent to Respondent No.2 at the cost of the applicant for which Mr. Padhi, Ld. Counsel for the applicant, undertakes to deposit the postal requisites by tomorrow, i.e. 10.04.2013.

7. With the above observation and direction, the O.A. stands disposed of.


MEMBER (Admn.)


MEMBER(Judl.)

RK